

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:190  
ANSWERED ON:27.03.2012  
DEVELOPMENT OF NAXAL AFFECTED REGIONS  
Pradhan Shri Nityananda;Venugopal Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has recently reviewed the effectiveness of various schemes launched for the development of the naxal affected regions in the country;
- (b) if so, the outcome thereof;
- (c) the deficiencies identified in the implementation of these schemes; and
- (d) the remedial steps taken/proposed to be taken by the Government to further strengthen these schemes and to ensure that the funds given under these schemes are not diverted by the States for other purposes?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 190 FOR 27.3.2012.

(a) to (d): The Planning Commission is implementing the Integrated Action Plan (IAP) for Selected Tribal and Backward Districts for accelerated development since December, 2010. The Scheme now covers 78 districts (including 66 LWE affected districts) in 9 Left Wing Extremism (LWE) affected States. The Development Commissioner/equivalent Officer in charge of development in the State is responsible for scrutiny of expenditure and monitoring of the IAP. Macro-level monitoring of the IAP is carried out by a Committee headed by the Member Secretary, Planning Commission. Regular monitoring of the IAP is being done by the Planning Commission through video conferences/meetings with the District Collectors/District Magistrates and the Development Commissioners of the States concerned. So far, 20 such video Conferences/meetings have been held. The District Collectors/District Magistrates concerned upload data online on implementation of the IAP on the MIS portal developed by the Planning Commission. Intensive monitoring both at the State level and at the Central level is being done to ensure that the programme is implemented in accordance with the guidelines and the pace of implementation is maintained.

1.1 The funds under the IAP are placed at the disposal of a Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District level Committee has the flexibility to spend the amount for development schemes according to needs assessed by them. The funds are released to the Consolidated Fund of the State Governments and the State Governments are to ensure that the funds are transferred within 15 days to the Saving Bank Account opened in a Public Sector Bank by the District Collector/ District Magistrate concerned. Regular physical and financial audit of the works taken up under the IAP must be carried out by Chartered Accountants listed in the panel of the State Government or the AGs of the State. In order to maintain quality, works undertaken under the IAP are required to be regularly inspected by a team of officers as decided by the three member District-level Committee. The State Governments and the District Collectors/ District Magistrates have also been advised to ensure consultation with the local Member of Parliament on the Schemes to be taken up under the IAP.

1.2 As a result of the aforesaid efforts, as on 26.3.2012, out of 70,205 works taken up by the 9 States under the IAP, 45,385 have been completed and against Rs. 3260.00 crores of central funds released, the expenditure reported is Rs. 2,024.91 crores.

2.1 The Government has also approved a scheme for development of 5477 kms roads in 34 districts of 8 LWE affected states at an estimated cost of Rs. 7300 crore under Road Requirement Plan-I (RRP-I). The progress of work under the scheme is being continuously monitored by the Ministry of Road Transport & Highways and a separate zone for LWE works headed by an officer of the rank of Joint Secretary has been created in that Ministry.

2.2 The RRP-I has encountered the problem of poor response to tenders in some areas due to poor accessibility. In a few cases, where the State Governments have the necessary capabilities and the contractors are not willing to execute the works, the State Governments have been permitted to execute the works departmentally. The security concerns are being addressed by providing adequate security, but in some areas, naxal cadres do resort to violence and sabotage to prevent road construction work.

3. The Planning Commission is also monitoring implementation of various flagship programmes in focus districts affected by LWE. The Government of India has constituted an Empowered Group of Officers under the Chairmanship of Member Secretary, Planning

Commission on 14.07.2010 with powers to over-ride or modify existing instructions on the implementation of various development programmes and flagship schemes in the Left Wing Extremism (LWE) affected areas. As on 23.03.2012, 15 meetings of the Empowered Group of Officers have been held to ensure effective implementation of the schemes.